

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

OA/350/558/2018

Date of Order: 15.05.2018

Coram : Hon'ble Mrs. Manjula Das, Judicial Member

Ambesh Kumar, son of Sri Shiva Ranjan Mishra,
residing at Debi Kunj, Indrajyoti Apartment, ground floor;
Kittadih West, P.O Harharguttu, P.S Parsudhi, District -
Singhbhum East, Jharkhand, Pin - 831002.

---Applicant

-Versus-

1. The General Manager,
South Eastern Railway,
11, Garden Reach,
Kolkata 700043.
2. Chief Personal Officer,
South Eastern Railway,
11, Garden Reach,
Kolkata - 700043.

---Respondents.

For the Applicant : Mr. I. Paul, Counsel
: Mr. D. Chowdhury, Counsel
: Mr. A.K Saha, Counsel

For the Respondents : Mr. S.K Ghosh , Counsel

O R D E R(Oral)

Per : Mrs. Manjula Das, Judicial Member:

The applicant has approached this Tribunal seeking the following relief:

- a) " An order be passed in directing the respondents to issue the appointment letter to the applicant as of other candidates after following the list and/or panel annexed with the application. Page 15 and 16 (Annexure A/1) and considered the representation 09.3.2018.
- b) An order be passed in directing the respondents to issue the appointment letter provisionally as early as possible so that the applicant can join the said post. "

2. Heard Id. counsel for both sides.

3. Id. Counsel for the applicant submits that at this stage the applicant will be satisfied if a direction is given to the respondent authorities to consider and dispose of the representation dated 09.03.2018 (Annexure A-1 to the O.A), by



taking note of page 14, 15, 16 to the O.A, within a specific time frame. Lt. Counsel for the respondents has no objection if such prayer is allowed.

4. Accordingly, the O.A is disposed of by directing the appropriate respondent authority to consider the representation dated 09.03.2018 (Annexure A-1 to the O.A), by taking note of page 14, 15, 16 to the O.A, within a period of 6 weeks from the date of receipt of the order. It is made clear that whatever decision arrived by the competent authority shall be reasoned and speaking order. The decision so arrived shall be communicated to the applicant.

5. With the above observation directions, the O.A stands disposed of. No costs.



(Manjula Das)
Member (J)

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